

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 24**  
**(IB)-1935(PB)/2019**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Petitioner/Applicant

Vs.

SMS Paryavaran Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Canara Bank : Ms. Anju Jain, Mr. Hitesh Sachar, Mr. Surender,  
Adv.

For the Respondent : Mr. Abhishek Anand, Mr. Karan Kohli, Mr.  
Ishaan Dhingra, Adv.  
Mr. Siddhant Jaiswal, Adv. In IA-5720/2022

**ORDER**

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 04.06.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**